RESOURCE DEVELOPMENT be please^ to state;

(a) whether it is a fact that admission of some children have been made by Principals of Kendriya Vidyalayas at Lawrence Road, Shalimar Bagh and Sainik Vihar under their special powers of dispensation during 1989 an<sup>^</sup> 1990;

(b) whether it is also a fact that parents of such students are neither in transferable jobs nor in Government service;

(c) if so, what are the details of instructions empowering the Principals to go in for indispensation;

(d) whether such powers are enjoyenjoy the Chairman of Kendriya Vidyalaya Sangathan also; and

(e) if so, from what date such powers have been delegated to Prin cipals?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI BHAGEY GOBARDHAN); fa) to (c) No special despensation powers were given to Principals of Kendriya Vidyalayas. No such, admission were granted by them.

(d) Yes, Sir.

(e) Such powers have not been delegated to Principals.

## Purchase of Yoga Uniforms by the Kendriya Vidyalayas

1308. SHRI SYED SIBTEY RAZI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Yoga is taught in Kendriya Vidyalayas at Lawrence Road, Shalimar Bagh and Sainik Vihar.

(b) if so, when this subject was introduced;

(c) whether the schools authorities have purchased the Yoga uniform in

bulk quantity from manufacturers at factory rates;

to Questions

(d) if so, what are the details of such purchases made during 1988, 1989 and 1990 with specific purchase rate in each year;

(e) whether such uniforms have been sold to students for Rs. 100/-without giving any receipt therof; and

(f) if so, what are the reasons there for and what preventive measures are to be taken to check such sales by School authorities in future?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI BHAGEY GOBARDHAN): (a) and (b) Teaching of Yoga was introduced in Kendriva Vidyalayas including Kendriya Vidyalaya at Lawrence Road, Delhi from the academic year 1981-82. The Kendriya Vidyalayas at Shalimar Bagh and Sainik Vihar started functioning subsequently in the years 1982-83 and 1984-85 respectively and the Yoga teaching was started in these Vidyalayas from their inception.

(c) to (e) No, Sir. No bulk purchase of Yoga uniforms was made during 1988, 1989 and 1990 by school authorities of Lawrence Road, Shalimar Bagh and Sainik Vihar.

(t) Does not arise.

## Nursing Home facility in Dr. Ram Manohar LoJua Hospital, New Delhi

1309. SHRI SYED SIBTEY RAZI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to statei

(a) whether CGHS beneficiaries can avail of medical services being provid ed in Nursing Home under Dr. Ram Manohar Lohia Hospital, New Delhi;

(b) if so, what are the details regarding procedure and eligibility involved in it;

(c) whether the exsting norms also apply to staff of Dr. Ram Manohar Lohia Hospital; (d) if not, what are the details thereof and if not what are the reasons therefor;

Written Answers

(e) whether medical facilities in Nursing Home have been enjoyed by non-Government servants in the past; and

(f) if so, what are the criteria for admission of such patients with charges fixed for them for each service ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (PROF. SHAKEE-LUR REHMAN): (a) AH CGHS beneficiaries drawing Rs. 2500/- P. M. as Pay/ Pension are entitled for availing Nursing Home facility in Dr. Ram Manohar Lohia Hospital.

(b) AH the patients are registered in Nursing Home and rooms are alloled on the basis of first-cum-firsl service basis.

(c) Yes, Sir.

(d) Staff of Dr. Ram Manohar Lohia Hospital are also governed by the above procedure.

(e) Yes, Sir.

(f) The information is being collected and will be laid on the Table of the Sabha.

## CGHS dispensaries in Shalimar Bagh and Pitampura, Delhi

1310. SHRI SYED SIBTEY RAZI: Will the Minisier of HEALTH AND FAMILY WELFARE be pic-ised to slate:

(a) whether it is a fact that Government have decided to open allopathic dispensaries under CGHS in Shalimar Bagh and Pitampura areas of Delhi.

(b) if so, what are the details thereof;

(c) whether location Qf CGHS dispensary at Income Tax Colony in Pitampura is of no use of beneficiaries staying near or at Ring Road of Shalimar Bagh. (d) whether CGHS proposes to construct its own dispensary in Shalimar Bagh in the manner it has been done in other ureas of Delhi; and

(e) if so, what are the deatils thereo and if not, what are the reasons therefor ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (PROF. SHAKEELUR REHMAN): (a) and (b) The CGHS dispensary sanctioned for Shalimar Bagh has been established in premises No. 421, 422, 423. 425 & 426, Income Tax Colony, Pitampura which is also providing medical facilities to the Central Goveinment employees residnig in Shalimar Bagh.

(c) No, Sir.

(d) and (e) Yes, Sir. A plot of land has been allotted by DDA in Shalimar Bagh area for construction of CGHS dispensary building. The payment towards the cost of plot of land has been made. The possession of the plot is yet to be handed over by DDA.

## Power Projects submitted for Clearance

1311. SHRI DEBABRATA BISWAS: Will the Minister of ENERGY be pleased lo state:

(a) the details of power projects submit ted by the State Governments for clearance during the last two years, and

(b) the decision taken by the Central Government on the above proposals ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABAN-,

RAO DHAKANE): (a) and (b) Project reports for seventy-eight (78) power projects were received in the Central Electricity Authority (CEA) from the State Governments for lechno-economic clearance dur-